CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

R.A. No.13 of 1999 (1) A. No. 122 of 1996)

Date of order: 23.02.2000

Present

Hon'ble Mr. D. Purkayastha, Judicial Member

Hon'ble Mr. G. S. Maingi, Administrative Member

UNION OF INDIA & ORS. (E. RLY.)

VS

INDRA NARAYAN BRAHMA

For the Review applicants : Mr. R. K. De, counsel

For the Respondents (0.P.) : None

ORDER

None appears for the respondents O.P. Heard Mr. De, learned advocate over an application for review. It is stated by Mr. De that the original applicant had received the payment towards overtime allowances on 4.1.85 and he produced the photocopy of the payment sheet before this Tribunal today and we have gone through it. Since the payment has already been made to the applicant, as it appears from the payment sheet; therefore, it would be appropriate to recall the order dated 8.3.99 passed in TA 122/96. Accordingly the order dated 8.3.1999 is set aside and the original case TA 122/96 is restored to its original file and number and it will be heard on 21.7.2000. RA is disposed of accordingly. The official respondents are directed to communicate the date of hearing to the applicant by registered post.

- Smainj

MEMBER (A)

MEMBER (J)